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ITEM NO.48

IN COURT NO.5

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).1225/2005

(From the judgement and order dated 26/05/2004 in RSA  
No.3137/1986 of the HIGH COURT OF PUNJAB & HARYANA AT  
CHANDIGARH)

KUNDAN SINGH(DEAD) & ANR.

Petitioner(s)

VERSUS

SALINDER KAUR & ORS.

Respondent(s)

(With appln(s) for bringing LRs on record, c/delay in filing  
substitution appln., c/delay in refiling SLP and office report)

Date: 19/04/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK VERMA  
HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

For Petitioner(s) Mr. Nidhesh Gupta, Sr.Adv.  
Mr. Tarun Gupta,Adv.  
Ms. S. Janani,Adv.

For Respondent(s) Mrs. Amita Gupta,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Learned counsel for the respondents prays for and  
is granted two weeks' time to file additional documents.  
List thereafter.

(A.S. BISHT)  
COURT MASTER

(NEERU BALA VIJ)  
COURT MASTER